

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 110

CP (IB) No. 13/Chd/Pb/2023

IN THE MATTER OF:-

DN Solutions Co. Ltd

...Petitioner

Versus

Marshall Machines Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Kaustubh Prakash, Advocate

For the respondent : Mr. Vaibhav Sahni, Advocate

ORDER

In pursuance of the order dated 12.02.2024, short written submissions have been filed by Id. counsel for the respondent vide Diary No.2820/4 dated 22.02.2024. The same is taken on record. However, the admissibility of the documents appended with the short written submissions filed by Id. counsel for the respondent will be taken into consideration at the time of the arguments.

It is seen that the short written submissions have not been filed by Id. counsel for the petitioner and this case is related to year 2023 therefore, he is directed to do the needful within one week with a copy in advance to the counsel opposite failing which appropriate order will be passed. List on 04.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)